

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI.**

**Original Application No. 90 of 2015 (SZ)  
With  
Original Application No. 104 of 2016 (SZ)**

Zion Nagar Plot Owners Welfare Association  
Rep. by M. Ramesh Babu  
Chennai.

...Applicant

**Vs**

Member Secretary,  
Tamil Nadu State Pollution Control Board  
Chennai & Ors.

...Respondent(s)

**INDEX**

<b>S.No</b>	<b>Description</b>	<b>Page No.</b>
1.	Report filed on behalf of the Respondent – Tamil Nadu Pollution Control Board	1 - 5

Advocate for the Respondent: TNPCB  
Tr. S. Sai Sathya Jith,  
Advocate, Chennai



BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI.

Original Application No. 90 of 2015 (SZ)  
With  
Original Application No. 104 of 2016 (SZ)

Zion Nagar Plot Owners Welfare Association  
Rep. by M. Ramesh Babu  
Chennai.

...Applicant

Vs

Member Secretary,  
Tamil Nadu State Pollution Control Board  
Chennai & Ors.

...Respondent(s)

With

Nandivaram Radha Nagar Residents Welfare Association  
Rep. by its Secretary Mrs. Bhuvana,  
Kancheepuram District

...Applicant

Vs

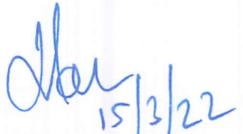
Member Secretary,  
Tamil Nadu State Pollution Control Board  
Chennai & Ors.

...Respondent(s)

**REPORT FILED ON BEHALF OF THE RESPONDENT –**  
**TAMIL NADU POLLUTION CONTROL BOARD**

I, R. Sarasavani , D/o. Raghavan, Hindu, aged about 56 years,  
having my office at No. 76, Mount Salai, Guindy, Chennai -600032, do  
hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu  
Pollution Control Board, Chennai and I am filing this Report on behalf

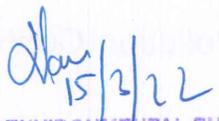
  
15/3/22  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

of the Respondent Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that the Hon'ble National Green Tribunal (Southern Zone) in its order dated 08.12.2021 and 19.01.2022 has directed the Board to submit further action cum progress report.

3. It is respectfully submitted that, in order to comply the orders of the Hon'ble NGT (SZ), the said area in question was inspected on 17.01.2022 and the following observations were made

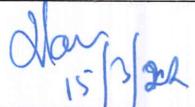
- i. No dumping of solid waste was noticed at the areas in question at Radha Nagar and Zion Nagar.
- ii. No dumping of solid waste was noticed at the processing facility located at Kanniyappa Nagar.
- iii. Municipal solid waste earlier dumped at the processing facility located at Kanniyappa Nagar has been removed.
- iv. It was informed by the said local body that the municipal solid wastes generated from the Nandhivaram-Guduvanchery Town panchayat is sent to the dump site located at Kolathur Village of Kattankolathur Block.
- v. Also, the said local body has informed that the land allotted at SF No.99 at Keerapakkam Village for processing the municipal solid wastes generated from the said town panchayat will be established in six months time once the disposal of the writ petition viz., W.P. No.3015 of 2018 filed by Thiru D.Harikrishnan before the Hon'ble High Court of Madras.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.

4. It is respectfully submitted that, the Board has already levied Environmental Compensation of Rs. 32 Lakhs vide proceedings dated 05.08.2021 for not segregating and properly disposing the solid waste generated from the said panchayat area and also for not removing the legacy waste dumped at the MCC processing facility at Kanniyappa Nagar under Section 5 of the Environmental Protection Act, 1986.

**Compliance status of the directions issued vide Board's proceedings dated 12.03.2021 is stated as follows**

S.No.	Directions stipulated in the Board's proceedings dated 12.03.2021	Status of compliance of the directions by the Nandhivaram- Guduvanchery Town Panchayat
1.	The town panchayat shall comply with the provisions of Solid Waste Management Rules, 2016 and shall comply with the orders passed by the Hon'ble NGT in OA 606 of 2018 from time to time.	The said town panchayat is dumping the municipal solid waste generated in their panchayat area at the dump site located at Kolathur village of Kattankolathur Block
2.	The town panchayat shall ensure 100% collection of solid waste being generated within its jurisdiction with proper segregation, door to door collection, processing and disposal by complying with the provisions of the Solid Waste Management Rules, 2016	The said town panchayat is carrying out 100% door to door collection of unsegregated municipal solid wastes, and the collected wastes are dumped at the dump site located at Kolathur village of Kattankolathur Block
3.	The town panchayat shall effectively operate the Micro Composting Centre located at SF No. 375/1 etc, Kanniyappa Nagar, Nandhivaram Village, Chengalpattu Taluk and District complying with the provisions of the Solid Waste Management Rules, 2016	The said town panchayat has removed the legacy waste dumped at the Micro Composting Centre (MCC) and also has stopped carrying out Micro composting at the said location
4.	The town panchayat shall ensure that the legacy waste dumped in the MCC facility	The said town panchayat has removed the legacy waste

  
 15/3/22  
 JOINT CHIEF ENVIRONMENTAL ENGINEER  
 TAMILNADU POLLUTION CONTROL BOARD,  
 No.76, MOUNT SALAI, CHENNAI-600 032.

	shall be removed immediately in accordance with the provisions of SWM Rules,2016	dumped at the MCC site
5.	The town panchayat shall levy fine on the violators dumping solid waste in the area in question under Local Body Acts,	The said town panchayat has ensured to comply with
6.	The town panchayat shall create awareness regarding the source segregation of the solid wastes and to encourage the public to deposit only segregated wastes and shall deploy sanitary supervisors to conduct various demonstrations regarding the segregation of the solid wastes and to demonstrate the home composting proves to the residents in all the residential areas in its jurisdiction	The said town panchayat has informed that the awareness were given on regular basis
7.	The town panchayat is liable to pay Environmental compensation for non compliance of conditions stipulated in 1 to 6	The town panchayat was levied with Environmental compensation of Rs. 32 Lakhs vide Board's proceedings dated 05.08.2021 and the said town panchayat is yet to remit the same

5. It is respectfully submitted that, from the compliance status of the directions issued vide Board's proceedings dated 12.03.2021, as per the inspection of the District Environmental Engineer, Maraimalai Nagar on 10.12.2021, the Nandhivaram- Guduvanchery Town Panchayat has not yet remitted the interim Environmental Compensation (EC) amount so far and not properly implemented the Solid Waste Management Rules, 2016.

Therefore, in exercise of the powers vested under Section 5 of the Environment Protection Act, 1986, the Board has issued direction vide Proceeding No. T1/TNPCB/LAW/LA-III/NGT/F.27713/SWM/2021, Dated:24.01.2022 to the Executive Officer, Nandhivaram-Guduvancheri Town Panchayat for strict compliance of the following,

- i. The Nandhivaram-Guduvanchery Town Panchayat shall comply with the conditions stipulated in the directions issued by the Board vide Proc. dated 12.03.2021 & 05.08.2021.
- ii. The Nandhivaram-Guduvancheri Town Panchayat shall ensure 100% collection of solid waste being generated within its jurisdiction with proper segregation, door to door collection, processing and disposal by complying with the provisions of the Solid Waste Management Rules, 2016
- iii. The Nandhivaram-Guduvancheri Town Panchayat shall not dump solid waste under any circumstances in the said area in question/water bodies.
- iv. The Nandhivaram-Guduvancheri Town Panchayat shall comply with the provisions of the Solid Waste Management Rules, 2016 and shall comply with the orders passed by the Hon'ble NGT in OA No.606 of 2018 from time to time.
- v. ***The Nandhivaram-Guduvancheri Town Panchayat shall remit the Interim Environmental Compensation of Rs.32 lakhs for not properly implementing the Solid Waste Management Rules, 2016 as per the directions issued by the Board vide proceeding dt. 05.08.2021***

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

*15/3/22*

JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.  
**BEFORE ME**

**VERIFICATION**

I, R. Sarasavani, D/o. Raghavan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai, do hereby verify that the contents of above report are true to the best of my knowledge through records.

*15/3/22*

JOINT CHIEF ENVIRONMENTAL ENGINEER  
TAMILNADU POLLUTION CONTROL BOARD,  
No.76, MOUNT SALAI, CHENNAI-600 032.



**BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI.**

**Original Application No. 90 of 2015 (SZ)  
With  
Original Application No. 104 of 2016  
(SZ)**

Zion Nagar Plot Owners Welfare  
Association  
Rep. by M. Ramesh Babu  
Chennai.

...Applicant

**Vs**

Member Secretary,  
Tamil Nadu State Pollution Control Board  
Chennai & Ors.

...Respondent(s)

**REPORT FILED ON BEHALF OF THE  
RESPONDENT - TAMIL NADU  
POLLUTION CONTROL BOARD.**

Advocate for the Respondent: TNPCB  
Tr. S. Sai Sathya Jith,  
Advocate, Chennai

Date: 15.03.2022

Date of Hearing: 31.03.2022

